

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated... 16.9.05

Registration No. CCP 3/05

Applicant (s)

VERSUS

Respondent (s)

A copy of the ORDER dated 15.9.05 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

15.9.2005

Applicant by Shri S.K. Pathak.

Respondents by Shri P. Shankaran.

Heard the learned counsel for the parties.

This CCP is filed by the applicant for non-compliance of the order dated 19th August, 2004 passed in OA No. 652/2004. The notices were issued to the contemnors vide order dated 18.2.2005.

It is argued on behalf of the contemnors that vide order dated 15.3.2005 the respondents have duly complied with the aforesaid order of the Tribunal, whereby the respondents were directed to take a decision on the representation of the applicant within a period of three months. ~~XXX~~ This argument of the respondents/contemnors seems to be correct.

Hence, this CCP is dismissed as infructuous. The notices issued are discharged. However, the applicant will be at liberty to file a fresh OA if he still feels aggrieved and so advised.

Sd/—

(Madan Mohan)

JM

Sd/—

(M.P. Singh)

VC



सत्य प्रतिलिपि

अनुभाग अधिकारी
क्र. प्र. अ. जवहापुर (म.प्र.)